115 Written Answers

(d) The budgetary allocation for Sports during the last three years is as follows: (Rupees in crores)

Year	Plan N Plan.	on To	otal
1994-	55.00	16.33	71.33
95	55.50	13.26	68.76
1995-	55.50	17.26	72.76
96			

New schools in Karnataka run by CBSE

368. SHRI K. RAHMAN KHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) how many new schools have been permitted to start by the Central Board of Secondary Education in Karnataka indicating places and names of organisations permitting to start such schools during 1995-96;

(b) whether in all these cases, the State Government NOC has been obtained or permitted without the NOC from the State Government; and

(c) if permitted without the NOC, the names of such schools and the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF' HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) As per information received from the Central board of Secondary Education (CBSE), the permission of the board is not required to start a school. However, the CBSE grants affiliation to those schools who fulfil various conditions prescribed in the Affiliation bye-Laws of the board. During 1995-96, seven independent schools of Karnataka were granted affiliation by the CBSE. All these schools had submitted the necessary "No Objection Certificate" from the State Government of Karnataka.

(c) Does not arise.

Daily wagers in IGNCA

369. SHRI V. HANUMANTHA RAO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Indira Gandhi National Centre for the Arts (IGNCA) is a trust set-up by Government;

(b) whether IGNCA has terminated the services of the large number of class-IV employees working as daily wagers, majority of whom had rendered service ranging from the period 2 to 3 years;

(c) whether this action of IGNCA is in violation of the rules and Procedure being followed in other Government offices and other trusts set-up by Government;

(d) whether Government have given any instructions to IGNCA to reinstate these class-IV employee working as daily-wagers; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (SHRI S. R.BOMMAI): (a) Yes, Sir.

(b) The services of Casual Labourers engaged on daily wage basis for specific jobs/projects purely of casual, occasional or intermittent in nature were discontinued by the IGNCA after the job/ project on which they were engaged were over.

(c) The IGNCA was formed as an autonomous Trust by the Trustees themselves as authorised by the Government by its Resolution dated 19.3.1987. It has its own rules/Bye-laws for internal management and its affairs are conducted by its Executive Committee.

(d) and (e) No, Sir. The Government of India has no role to play in the appointment or discharge of daily waged employees in the IGNCA.